

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 06
CP (IB) No.27/BB/2024

IN THE MATTER OF:

M/s. Teleperformance Business Services India Ltd. ... Petitioner
Vs.
M/s. Think & Learn Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 16.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Sukrit Kapoor, Adv.
For the Respondent : Shri Yashowardhan Dixit, Adv.

ORDER

1. Heard the Ld. Counsels for the Parties.
2. In compliance to Order dated 01.04.2024, Ld. Counsel for the Respondent has filed physical copy of objections *vide* Diary No.2174 dated 05.04.2024 and Ld. Counsel for the Petitioner has filed rejoinder *vide* Diary No.2267 dated 15.04.2024, and the. The same are taken on record. Ld. Counsel for the Respondent sought an adjournment as the Senior Counsel engaged in the matter is held up in the Hon'ble High Court of Karnataka.
3. Considering his request, list the matter on **17.04.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Krishna